- (a) whether the Ministry is examining Thirteenth Finance Commission's suggestion to offer new pay scales to Government employees only from future date;
 - (b) if so, the details thereof and the reasons therefor; and
- (c) the steps being taken to constitute the Seventh Pay Commission as early as possible to avoid and type of loss to Government employees?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) and (b) The 13th Finance Commission had recommended that structural shocks such as arrears arising out of Pay Commission awards should be avoided making the pay award commence from the date on which it is accepted. This recommendation is to be examined in due course.

(c) No such steps have been initiated by the Government at this stage.

Debt Waiver Scheme for Sc/St Community in Assam

2054. SHRIMATI NAZNIN FARUQUE : Will the Minister of FINANCE be pleased to state :

- (a) whether the State Government of Assam has submitted any proposal for a Debt Waiver scheme for waiving of borrowers belonging to SC/ST community;
 - (b) if so, the details thereof; and
- (c) the details of the action taken or contemplated by Government of financial assistance to the State Government for implementing the scheme ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) No proposal for Debt Waiver scheme for waiving of loans to borrowers belonging to Scheduled Caste (SC)/Scheduled Tribe (ST) community has bee submitted by the State Government of Assam to the Ministry of Social Justice and Empowerment and Ministry of Tribal Affairs.

Allocation of Funds for Self-Governmenace

 $2055.\,SHRI\,MANI\,SHANKAR\,AIYAR$: Will the Minister of FINANCE be pleased to State :

- (a) the details of the recommendations made by the Thirteenth Finance Commission regarding allocation of funds to the institutions of self-governmenance set up under provisions in Parts IX and IXA of the Constitution;
 - (b) the details of the progress in disbursements on this account, State-wise; and
- (c) government's assessment of the contribution that such block grants have made to strengthen local self-governmenance in the country?

Written Answers

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) The Thirteenth Finance Commission (FC-XIII) has recommended that during its award period (2010-15), a percentage of he net of proceeds of Union taxes and duties of the previous year (over and above the share of the States), be transferred to local bodies as grant-in-aid. This grant has been recommended for local bodies in the States as well as in areas covered by the V and VI Schedules of the Constitution and the areas exempted from the purview of Parts IX and IXA of the Constitution (termed special areas). The grant to General Areas and Special Areas has two components: a basic grant component and a performance based component.

The General Basic Grant, equivalent to 1.5 per cent of the previous year's net proceeds of Union taxes and duties is available to all States during FC-XIII's award period. The special Area Basic Grant, amounts to Rs. 798 crore, for the duration of FC-XIII's award period. The General Performance Grant, beginning from 2011-12, is available for a period of four years to States that meet certain performance conditions. It is computed at 0.50 per cent for 2011-12, and 1 per cent thereafter up to 2014-15, of the corresponding previous year's net proceeds of Union taxed and duties. The Special Area Performance Grant, amount to Rs. 559 crore, is available from 2011-12, to States that meet the prescribed performance conditions. The special Area Basic and Performance Grant have been carved out of the General Basic Grant. A statement showing state-wise released grant in aid for local Bodies during 2010-11 and 2011-12 is statement. (See below)

Compliance with with conditions for performance grant would, inter-alia, ensure adoption of best practices by local bodies and further speed up the required reforms in these institutions.

Statement Release of grant in aid for Local Bodies during 2010-11 and 2011-12 as per recommendation of Thirteenth Finance Commission

		2010-11			2011-12			
S.No. State		PRIs	ULBs	Total	PR	[s	ULBs	TOTAL
1		3	4	5	6	2	7	8
1.	Andhra Pradesh	480.74	176.49	657.23	304.70	1	11.86	416.56
2.	Arunachal Pradesh	25.20	1.48	26.68	17.71		0.23	17.94
3.	Assam	73.44	11. 7 9	85.23	217.99	2	36.14	254.13
4.	Bihar	455,69	33.89	489.58	752.47	14	16.85	899.32
5.	Chhattisgarh	153.67	38.35	192.02	253.39	2	40.28	293.67

[24 APRIL,2012] to Unstarred Questions
--

81

1		3	4	5	6	2 7	8
6.	Goa	4.21	3.81	8.02	4.62	0.58	5,20
7.	Gujarat	214.24	119.75	336,98	285.83	162.74	448.57
8.	Haryana	101.16	40.52	141.67	185.61	54.39	24.00
9.	Himachal Pradesh	51.20	7.61	58,81	95.70	10.35	106.05
10.	Jammu & Kashmir	0.00	18. 7 9	18. 7 9	113.57	13.36	126.93
11.	Jharkhand	139.48	18.23	157.71	187.49	43.91	231.40
12.	Karnataka	419.38	185.46	604.85	769.58	349.14	1118.72
13.	Kerala	179.35	66.81	246.16	296.10	113.36	409.46
14.	Madhya Pradesh	378.42	137.42	515.84	624.80	144.57	769.37
15.	Maharashtra	505.78	292.27	7 98.05	833.99	560.49	1394.48
16.	Manipuyr	20.13	7.53	27.66	1.28	0.58	1.86
17.	Meghalaya	28.77	7.37	36.14	38.69	10.02	48.71
18.	Mizoram	18.55	8.64	27.19	13.05	11.75	24.80
19.	Nagaland	14.20	3.57	17.77	15.61	8.55	24.16
20.	Orissa	238.31	45.65	283.96	320.31	62.05	382,36
21.	Punjab	103.50	57.77	161.27	6.51	41.51	48.02
22.	Rajasthan	366,68	111.18	477.86	672.92	209.31	882.23
23.	Sikkim	8.58	0.12	8.70	31.17	0.14	31.31
24.	Tamil Nadu	287.10	220.84	507.94	377.76	293.87	971.63
25.	Tripura	26,95	5.15	32.09	36.24	7.00	43.24
26.	Uttar Pradesh	911.30	274.92	1186.21	1473.51	168.82	1642.33
27.	Uttarakhand	54.37	17.51	71.88	73.09	23.80	96,89
28.	West Bengal	381.20	148.60	529.79	265.62	105.78	371.40
	Тотац	5644.60	2061.52	7706.12	8269.31	2731.43	11000.74

Written Answers

PRIs: Panchayati Raj Institutions, ULBs: Urban Local Bodies.